

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. II

Customs Appeal No. 51125 of 2019

[Arising out of the Order-in-Original No. 13/MK/SUSPENSION/POLICY/2019 dated 13/02/2019 passed by The Commissioner of Customs (Airport & General), New Delhi.]

M/s Pramod Logistic Services

Appellant

B-136A, 1st Floor,
Jawahar Park, Khanpur,
New Delhi – 110 062.

VERSUS

**The Commissioner of Customs
(Airport & General)**

Respondent

New Custom House, IGI Airport,
New Delhi.

APPEARANCE

Shri Avneet Singh, Advocate – for the appellant.

Shri H.C. Saini, Authorized Representative (DR) – for the Respondent.

**CORAM : HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51465/2019

DATE OF HEARING : 07/11/2019.
DATE OF DECISION : 07/11/2019.

ANIL CHOUDHARY :-

The learned Counsel for the appellant Shri Avneet Singh informed that the present appeal was filed against suspension of the Custom Broker licence of the appellant and in the meantime by another order dated 17/10/2019 the licence have been revoked.

2. In view of above, the learned Counsel of the appellant states that the appellant wants to withdraw the appeal. Accordingly, we permit this appeal to be withdrawn. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(Anil Choudhary)
Member (Judicial)

(C.L. Mahar)
Member (Technical)

PK